

(घ) जी नहीं ।

(ङ) प्रश्न नहीं उठता ।

**Nepalese Demand for Radical Revision
of Indo Nepal Treaty on Trade and
Transit**

*368. SHRI DHANDAPANI :
SHRI DINKAR DESAI :
SHRI SAMINATHAN :
SHRI G. VENKATASWAMY :
SHRI SITARAM KESRI :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that Union Government has given option to Nepal on trade and transit facilities offered under the convention for land-locked countries or seek extension of the present treaty between the two countries which expire on 31st October ;

(b) if so, the reaction of the Nepalese Government ; and

(c) whether India has not acceded to Nepalese demand of radical revision of the present 10-year treaty ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) No, Sir. It is expected that arrangements to be made beyond the 31st October 1970, when the present Treaty of Trade and Transit comes to an end, will be discussed shortly between the two Governments

(b) and (c). Do not arise.

**Ban on Entry of "Searchlight's and
"Blitz" in Nepal**

*369 SHRI GEORGE FERNANDES :
Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have been able to persuade the Nepal Government to lift the ban on the entry of English daily "Searchlight" published from Patna and the weekly "Blitz" published from Bombay into Nepal ;

(b) if not, whether any efforts are still being made in the direction of lifting the ban ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (c). The ban on the entry of the English daily "Searchlight" published from Patna and the weekly "Blitz" published from Bombay has been taken up with the Government of Nepal through normal diplomatic channels. The ban on the Patna daily "Searchlight" has been lifted from 30th July, 1970. The ban on the "Blitz" continues.

Indo Nepal Trade

*370 SHRI MADHU LIMAYE :
Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that during the discussion on the renewal of the Indo-Nepal Treaty on Trade and Transit, the Government of India offered to make new concessions to Nepal in the matter of increasing the quota of stainless steel products and synthetic fabrics of third country origin, provided these additional imports were channelised through the State Trading Corporation ;

(b) if so, whether Government have decided to resile from their earlier position that free import of goods of third country origin or "Nepalese products" predominantly based on raw materials of third country origin will not be allowed free entry into India ; and

(c) if so, the reasons for changing its previous stand ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) to (c). Facilities provided under the Indo-Nepal Treaty of Trade and Transit 1960, for imports into India, are intended for goods of Nepalese origin

2. Import of third country goods from Nepal is prohibited under a notification issued under the Indian Customs Act.

3. It is the express understanding between the two Governments that the terms and conditions, as also the procedures, for importing to India of Nepalese products which are not principally based on Nepalese raw materials will be agreed upon between the two Governments.

4. At the Ministerial level talks held in Kathmandu in November 1968, HMG of